

(Am)
6

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.864 of 1987

Pratap Lal Applicant

Versus

Director of Postal Services,
Allahabad and Others ... Respondents

Hon.Mr.Justice U.C.Srivastava, V.C.

Hon.Mr. A.B.Gorthi, Member (A)

(By Hon.Mr.Justice U.C.Srivastava, V.C)

Heard the learned counsel for the applicant on the amendment application. It has been necessitated to amend the application because of the subsequent developments. The subsequent amendment application is accordingly allowed. Let it be incorporated within the course of the day.

2. The applicant has approached this Tribunal for quashing of the chargesheet dated 31.3.87 and 15.5.87. He has also prayed that promotion may be given to him in selection grade in the grade of Rs.1400 - 2300 with effect from 30.11.83 and the entire disciplinary proceedings may also be quashed. During the pendency of the application it appears that the appeal of the applicant was allowed by the appellate authority on 7.8.84 partly.

3. The applicant is a Postal employee and the charge against him was while he was working as Postal Asstt, Varanasi ~~and~~ he availed LTC for the block years 1978-81. He was sanctioned an advance of Rs.6,574/- for himself and his family. All the family members did not accompany him but he claimed fare for all the members including himself although his

(A)
2

(7)

- 2 -

family members were present in Varanasi or nearby places. In respect of two other minor children he also claimed although they never accompanied or visited any place. The Inquiry Officer was appointed and the disciplinary proceedings started against him. In the disciplinary proceedings he was found guilty and a punishment of 2½ years of stoppage of increment was awarded to him on 29.2.84. The applicant filed an appeal against the said punishment, and the appellate authority remanded the case on 7.8.84. Again a punishment of stoppage of promotion for six months was awarded to the applicant on 8.9.86 for which the applicant again filed an appeal and the case was remanded again on 31.3.87. Again, the third time, the disciplinary authority awarded the punishment of reduction in the time scale by 13 stages for three years. The applicant again filed an appeal and this appeal was allowed by the appellate authority by his order dated 31.1.89, which has been filed by him alongwith amendment application. The applicant was exonerated of all the charges. The applicant could not get the sum of Rs.2,490/- in view of the clearance by the appellate authority which he is entitled to get. Accordingly, this application is allowed in part. The opposite parties are directed to pay such amount to which the applicant was deprived of. The compliance of the order may be done within two weeks from the date of receipt of the copy of this order. The opposite parties are also directed to pay a sum of Rs.500/- as cost to the applicant which amount shall also be paid within the same period.

transcr. 25
Member (A)

Vice Chairman

Dt: 11th March, 1991.